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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. No.260/00505/2014  
Cuttack this the 30<sup>th</sup> day of October, 2014

CORAM

THE HON'BLE MR. A.K.PATNAIK, MEMBER (JUDL)  
THE HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

.....

Narayan aged about 66 years S/o Late Arjun, Retd. Head Trackman / Eng. / KUR / E.Co.Rly. Resident of Village Kendudipi, PO Manatira, PS Duburi, District Jajpur, Odisha.

...Applicant

(Advocate: Mr. N.R.Routray)

VERSUS

1. Union Government of India represented through the General Manager, East Coast Railway, E.Co.R. Sadan, Chandrasekharpur, Bhubaneswar, District Khurda.
2. Senior Divisional Personnel Officer / E.Co.Rly., Khurda Road Division, At/PO Jatni, District Khurda.
3. Senior DEN / Coordination / E.Co.Rly, Khurda Road Division, At/PO Jatni, District Khurda.
4. Senior Divisional Financial Manager / E.Co.Rly., Khurda Road Division, At/PO Jatni, District Khurda.

... Respondents

(Advocate: Mr. S.K.Ojha)

**ORDER [ORAL]**

**A.K. PATNAIK, MEMBER (JUDICIAL):**

The applicant, a retired Head Trackman of East Coast Railway, has filed this instant OA under Section 19 of the Administrative Tribunals Act, 1985, praying to quash the Corrigendum dated 5<sup>th</sup> June, 2013 and speaking order dated 5<sup>th</sup> June, 2013 and to direct the respondents to pay the differential arrear Salary, DCRG, Commutation Value of Pension, Leave Salary and Pension with 12% interest for the delayed period in view of the order dated 2<sup>nd</sup> January, 2012.

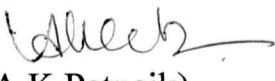
*A.K. Patnaik*

2. The respondents filed their counter in which it has been stated that the present OA is the outcome of an inadvertent mistake crept due to confusion. Since, in the same name as many as three persons were/are working in the Engineering Department / Khurda Division, and while issuing the order, mistakenly was issued in the address of the applicant. In other words, it has been stated that the impugned orders are not meant for the applicant. It has further been stated that in view of the order passed in earlier OA filed by the applicant, necessary steps have already been taken and in the meantime, the applicant has already received some payments and, the other claims are to be paid to him after due official process. Accordingly, the respondents have prayed for dismissal of this OA. No rejoinder has been filed.

3. Heard Mr. N.R.Routray, learned counsel for the applicant and Mr. S.K. Ojha, learned panel counsel for the Railways and perused the records. In course of hearing, Mr. Ojha reiterated the stand taken in the counter which was not opposed by Mr. Routray. However, Mr. Routray submitted that a time limit may be fixed for payment of the dues to which the applicant is entitled ~~to~~, but, has not been paid till date.

4. In view of the above, we find that there remains nothing further to be adjudicated in this OA. Hence, this OA is disposed of with a direction to the respondents to pay the admissible dues to the applicant within a period of 90 days from the date of receipt of a copy of this order. There shall be no order as to costs.

  
(R.C.Misra)  
Member (Admn)

  
(A.K.Patnaik)  
Member (Judl.)